

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 30 of 2012 in
DFR No. 110 of 2012**

Dated: 14th March, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Gridco Limited **...Appellant (s)**

Versus

M/s. Global Energy Pvt. Ltd. & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta, Mr. David A
Mr. Antaryami Upadhyay
Counsel for the Respondent(s): Mr. Sanjay Sen & Mr. Rajiv Yadav

O R D E R

**I.A. No. 30 of 2012
*(Condone delay Application)***

This is an Application to condone the delay of 433 days in filing the Appeal.

Mr. Rajiv Yadav undertakes to file Vakalatnama on behalf of Respondent and seeks some time to file the reply. Accordingly, he is permitted to file the same on or before 30.03.2012 after serving copy on the other side.

Post the matter on **04.04.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/sm